

46170

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 200/2014

(IA No. 340/2022, MA No. 480/2018, MA No. 872/2018, MA No. 875/2014)

In the matter of: -

M.C. Mehta

Applicant

Versus

Union of India & Ors.

Respondent(s)

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| 1. | Compliance report on behalf of Central Pollution Control Board (CPCB) in compliance to Hon'ble NGT order dated 21.01.2026 in OA 200/2014 titled MC Mehta VS Union of India & Ors. | |
| 2. | Annexure I- A copy of Hon'ble NGT order dated 21.01.2026 in O.A No. 200/2014. | |
| 3. | Annexure II- A copy of letter dated 01.04.2026, issued by CPCB to Bureau of Indian Standards. | |
| 4. | Annexure III- A copy of email dated 08.04.2026. | |



Filed by Advocate Suman Arora
On behalf of Central Pollution Control Board

Place: Delhi

Dated: 20.04.2026

Compliance Report on behalf of CPCB in compliance to Hon'ble NGT order dated 21.01.2026 in the matter of M.C. Mehta vs Union of India & Ors. O.A. No. 200/2014.

This report is submitted in compliance to Hon'ble NGT order dated 21.01.2026 in OA No. 200/2014 titled M.C. Mehta vs Union of India & Ors. (**Annexure-I**). The concerned matter is related to remedying of pollution in River Ganga. The verbatim of the order is as follows:

“...10. The CPCB along with its report dated 11.07.2025 has placed on record the photographs as Annexure-A3, page 41922, which disclose that the drains are choked with the solid waste dumped therein including the plastic waste. Hence this issue also needs to be examined and CPCB is required to ascertain the presence of microplastics in the water of River Ganga in the Bihar stretch by collecting the samples and getting them analysis.”

In compliance to the aforementioned Hon'ble NGT order, the CPCB compliance status is presented below:

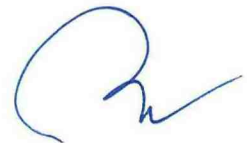
The water laboratory of CPCB does not have the requisite analytical and infrastructural facilities for analysis of microplastics in water samples at present. Therefore, CPCB explored the possibility of analysis of river Ganga samples from the Bihar stretch through reputed technical institutions with established expertise in the domain of microplastic research, located in the vicinity of Bihar. However, in the absence of standard sampling and analysis methodology for microplastic analysis in the country, the results generated using methodology followed by the research fraternity may not be entirely reliable for regulatory and/or legal purposes.

Therefore, in compliance to the Hon'ble NGT order dated 21.01.2026, CPCB requested Bureau of Indian Standards (BIS) to share standards for micro-plastics in waste water/drinking water, being the nodal agency responsible for formulating standards in India. **(Annexure-II)**. It may be mentioned that BIS has issued **IS 10500**, which is the benchmark standard for drinking water in India. Further, **IS 3025** series notified by BIS specifies the "Methods of Sampling and Test (Physical and Chemical) for Water and Wastewater".

In response to the CPCB letter dated 01.04.2026, BIS has through e-mail dated 08.04.2026 **(Annexure-III)**, informed that at present, no Indian Standard is published for specification, sampling and testing of microplastics in drinking water/ river water. However, BIS is considering development of Indian Standards for microplastics in drinking water and wastewater.

Considering all aforementioned facts, further progress w.r.t assessment of microplastics in the Bihar stretch of river Ganga in compliance with the directions of the Hon'ble NGT dated 21.01.2026, is presently constrained due to the absence of notified standards and standardized methodologies.

In view of the above, it is most humbly prayed that this Hon'ble Tribunal may kindly pass such order(s) as may be deemed fit and proper based on the facts and circumstances of the case.



(Dinabandhu Gouda)
Scientist 'F'
Central Pollution Control Board
20.04.2026

Item No. 26

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 200/2014
(IA No. 340/2022, MA No. 480/2018, MA No. 872/2018, MA No. 875/2014)

M C Mehta

Applicant

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 21.01.2026

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant Ms. Katyayni, Adv. for Applicant

Respondents: Mr. Atmaram N.S. Nadkarni, Senior Advocate with Mr. Rishi K. Awasthi,
Mr. Piyush Vatsa & Mr. Rahul K.Gupta, Advs. for the State of Bihar
Ms. Suman Arora, Adv. for CPCB
Mr. Gigi. C. George & Mr. Ishwar Singh, Advs. for NMCG.

ORDER

1. In this Original Application (OA), the Tribunal is considering the issue of protection of River Ganga in pursuance and compliance of the orders of the Hon'ble Supreme Court passed in W.P No. 3727 of 1985 in the matter of *M.C. Mehta Vs. U.O.I & Ors.*

2. In terms of the earlier direction of the Tribunal supplementary affidavit on behalf of the Chief Secretary, State of Bihar dated 12.01.2026 has been filed. We have examined the said supplementary affidavit and have also heard Mr. Atmaram N.S. Nadkarni, Learned Senior Advocate appearing for the State of Bihar and have found the following discrepancies and issues which need further consideration:

(i) In respect of the issue of demarcation of the flood plain, the State of Bihar in its current affidavit has divided the entire stretch of River Ganga in two phases. The first phase relates to the flood plain

zoning of embanked rivers wherein the area between the river and the embankment artificially created is treated to be the flood plain.

The State of Bihar in his affidavit in this regard is as under:

“xxxx.....xxxx.....xxxx.....xxxx

B. Steps taken for Flood Plain demarcation in the State of Bihar:

The State of Bihar has adopted a phase- wise method to implement the Flood Plain Zoning as follows:

a) First Phase - Flood Plain Zoning for Embanked Rivers.

i. For the purpose of declaring the area between the river and the embankment as a Flood Plain Zone, the Water Resources Department, State of Bihar, constituted a committee for necessary assessment vide Order No. 738 dated 23.12.2024.

ii. Thereafter, based on the recommendations made by the aforesaid committee. The Flood Plain Zoning for the embanked rivers was implemented in the First Phase vide Order No. 143 dated 06.03.2025 issued by the Water Resources Department, Government of Bihar. A copy of the Order No. 143 dated 06.03.2025 issued by the Water Resources Department, Government of Bihar is marked and annexed herewith as Annexure A-6.”

The order dated 06.03.2025 issued by the State of Bihar for flood plain zoning of the embanked river has been placed on record as Annexure-A6 along with the report which provides for flood plain zoning of the embanked rivers as under:

“6. उपर्युक्त वर्णित परिपेक्ष्य के दृष्टिगत राज्याधीन तटबंधित नदियों के लिए Flood Plain Zone का निर्धारण निम्नवत् किया जाता है:-

(क) जिन नदियों के दोनों किनारों पर तटबंध निर्मित है, उन नदियों के लिए दोनों किनारे पर निर्मित तटबंध के मध्य के क्षेत्र को Flood Plain Zone निर्धारित किया जाता है।

(ख) जिन नदियों के एक ही किनारे पर तटबंध निर्मित है, उन नदियों के लिए तटबंध से लेकर नदी की चौड़ाई होते हुए नदी के दूसरे किनारे से 500 मीटर तक की चौड़ाई के क्षेत्र को Flood Plain Zone निर्धारित किया जाता है।

(ग) उपरोक्त कडिका- क एवं ख में निर्धारित Flood Plain Zone को Prohibited Zone अंतर्गत रखा गया है।”

Such an approach adopted by State of Bihar for determining the flood plain of the River Ganga or its tributary based on the artificially created embankment is contrary to the provisions contained in the River Ganga (Rejuvenation, Protection and Management) Authorities order, 2016 (referred to as Authorities

Notification, 2016). Clause 3(l) of the said order defines the flood plain as under:

“(l)“flood plain” means such area of River Ganga or its tributaries which comes under water on either side of it due to floods corresponding to its greatest flow or with a flood of frequency once in hundred years;”

Hence the flood plain is required to be demarcated in terms of Clause 3(l) by determining the area of River Ganga or its tributary which comes under water due to flood corresponding to the greatest flow or with flood of frequency 1:100 years. The notification does not provide for flood plain zoning on the basis of the embankment artificially created by the side of the river. Hence the State of Bihar is required to follow the conditions of the Notification of 2016 which is by statutory notification issued in exercise of the power conferred by the Environment (Protection) Act, 1980.

- (ii) The second issue which is noticed in the matter relates to setting up of Digha STP in the flood plain of River Ganga on its right bank.

The NMCG in its report dated 30.07.2025 has stated as under:

*“xxxx.....xxxx.....xxxx.....xxxx
(vi) Further, the Digha STP is not in the middle of the River Ganga, but rather on its right bank. The site selected by the State Government is situated near the Lok Nayak Ganga Path (a 4-lane road), at the mouth of Kurji Nala. It is humbly submitted that the STP does not obstruct the main current of the river, and is away from the river's primary flow channel. Normally, river away from their main channel does not carry much discharge/velocity except flooding the area for a few days.*

(vii) To ensure structural integrity and continuous operation during such events, plinth protection works have been undertaken. More importantly, the STP has been constructed above the highest flood level (HFL), which allows it to function safely even during the flood season.”

The Clause 4 of 2016 order does not permit the construction on the bank of River Ganga or its flood plain as it treats the said area as

construction free zone. Clause 4(9) in this regard is reproduced as under:

“4(ix) the bank of River Ganga and its flood plain shall be construction free Zone to reduce pollution sources, pressures and to maintain its natural ground water recharge functions”

Such STP if set up on the flood plain or river Bank will instead of helping in prevention of pollution of River Ganga will get flooded during the monsoon and will pollute the River Ganga. Hence, the NMCG and State of Bihar are required to give serious consideration to this issue and take appropriate remedial action.

3. The report filed by the State of Bihar also contains the tabulated information in respect of the drains, about their tapping and diverting to STP on page 45169. It is not in dispute that the drains disclosed in Column-I are storm water drains. Therefore, as a permanent measure these storm water drains cannot be tapped and diverted to the STP. The very fact that these storm water drains are tapped indicate that untreated sewage is flowing in these drains which is not permissible in law. Hence the State of Bihar is required to have separate sewage network for channelizing the untreated sewage to the STPs without discharging it to the storm water drains.

4. In the tabulated information on page 45169 no timeline for completing the pending project has been disclosed. Hence the detailed plan and timeline including the household sewage connectivity must be disclosed by the State of Bihar in its next report.

5. We have also noticed that the CPCB in its report dated 11.07.2025 had disclosed the following operational and complied status of the STPs in Bihar.

“Operational and compliance status of Sewage Treatment Plants in Bihar

| S. No. | Name of STPs | Ganga Front Town | District | Treatment Technology | Designed Capacity (MLD) | Utilized capacity (MLD) | Date of Monitoring | Operational/Non-Operational Status | Compliance Status w.r.t Hon'ble NGT norms dated 30.4.2019 & Non-Complying parameter | Compliance w.r.t. MoEF&CC norms dated 13.10.2017 & Non-Complying parameter |
|--------|--------------------------|-----------------------|------------|----------------------|-------------------------|-------------------------|--------------------|------------------------------------|---|--|
| 1. | Beur New, Patna | Patna | Patna | SBR | 43 | 36.46 | 24.04.2025 | operational | Non-complying BOD, COD, TSS, TN | Non-complying TSS |
| 2. | Karmali Chak | Patna | Patna | SBR | 37 | 30 | 08.04.2025 | Operational | Non-complying TSS, TN, FC | Non-complying FC |
| 3. | Pahari (New) STP, 60MLD | Patna | Patna | SBR | 60 | 24 | 08.04.2025 | Operational | Non-complying TN, FC | Complying |
| 4. | Saidpur (60 MLD) STP | Patna | Patna | SBR | 60 | 39.47 | 08.04.2025 | Operational | Non-complying TN, FC | Complying |
| 5. | Sonepur STP, 3.5MLD, | Sonepur | Saran | SBR | 3.5 | 1.3 | 23.04.2025 | operational | Complying | Complying |
| 6. | Naugachia STP (9 MLD) | Naugachia (Bhagalpur) | Bhagalpur | SBR | 9 | NA | 20.02.2024 | Non-operational | - | - |
| S. No. | Name of STPs | Ganga Front Town | District | Treatment Technology | Designed Capacity (MLD) | Utilized capacity (MLD) | Date of Monitoring | Operational/Non-Operational Status | Compliance Status w.r.t Hon'ble NGT norms dated 30.4.2019 & Non-Complying parameter | Compliance w.r.t. MoEF&CC norms dated 13.10.2017 & Non-Complying parameter |
| 7. | Barh STP | Barh | Patna | SBR | 11 | 5 | 18.02.2025 | Operational | Non-complying FC | Non-complying FC |
| 8. | Sultanganj STP | Sultanganj | Bhagalpurj | MBBR | 10 | 4 | 22.04.2025 | Operational | Non-complying TSS, TN, TP | Complying |
| 9. | Chhapra STP (32 MLD) SBR | Chhapra | Saran | SBR | 32 | 9 | 23.04.2025 | operational | Non-complying TN, FC | Non-complying FC |
| 10. | Maner STP (6.5) | Maner, Patna | Patna | SBR | 6.5 | 2 | 29.04.2025 | Operational | Complying | Complying |
| 11. | Munger STP (30 MLD) | Munger | Munger | SBR | 30 | 17 | 22.04.2025 | Operational | Non-complying FC | Non-complying FC |

6. The above disclosure reveals that most of the STPs are not complying with the norms setup by the NGT in the order dated 30.04.2019 or the norms provided by the MoEF&CC.

7. We have also noticed that the State of Bihar in its latest affidavit on page 45176 has disclosed the status of sewage treatment and utilization by the towns located on the Ganga and its tributaries in the tabulated form as under:

| Installed Treatment Capacities of existing STPs (MLD) | Utilization capacity of existing STPs (MLD) | Gap in sewage generation and treatment (MLD) | Time bound plan to set up and operationalize STPs | Performance of STPs with reference to standard | Final point of discharge of treated effluent | Level of utilization of treated sewage | Sludge generation and management |
|---|---|--|---|--|--|--|----------------------------------|
| (1) | (2) | (3) | (4) | (5) | (6) | (7) | (8) |

| | | | | | | | |
|---|------------------|----|---------------------|--|-------|------|--------------|
| Beur STP, Patna 43 MLD | 33.70 | NA | Operational | Hon'ble NGT norms dated 30.04.2019 | Canal | 100% | 400 kgs/day |
| Saidpur STP Patna 60 MLD | 56.37 | NA | Operational | Hon'ble NGT norms dated 30.04.2019 | Canal | 100% | 2000 kgs/day |
| Karmalichak STP, Patna 37 MLD | 35.22 | NA | Operational | Hon'ble NGT norms dated 30.04.2019 | Canal | 100% | 15 kgs/day |
| Pahari STP, Patna 60 MLD | 30.59 | NA | Operational | Hon'ble NGT norms dated 30.04.2019 | Canal | 100% | 500 kgs/day |
| Kankarbagh STP Patna 50 MLD | 8 | 23 | Operational | Hon'ble NGT norms dated 30.04.2019 | Canal | 100% | NIL |
| Digha STP Patna 100 MLD | 10 | 40 | Operational | Hon'ble NGT norms dated 30.04.2019 | Ganga | 100% | NIL |
| Danapur STP, Patna 25 MLD | 17.5 | NA | Operational | Hon'ble NGT norms dated 30.04.2019 | Ganga | 100% | NIL |
| Phulwarisharif STP Patna 07 MLD | 3.95 | NA | Operational | Hon'ble NGT norms dated 30.04.2019 | Canal | 100% | NIL |
| Fatuha STP Patna 07 MLD | Under trial | NA | Operational | Hon'ble NGT norms dated 30.04.2019 | Ganga | 100% | NIL |
| Bakhtiyarpur STP, 10 MLD | 2.51 | NA | Operational | Hon'ble NGT norms dated 30.04.2019 | Canal | 100% | NIL |
| Barh STP, Patna 11 MLD | 4.23 | NA | Operational | Hon'ble NGT norms dated 30.04.2019 | Canal | 100% | 279 Kgs/Day |
| Mokama STP, Patna 08 MLD | 4.0 | NA | Operational | Hon'ble NGT norms dated 30.04.2019 | Canal | 100% | NIL |
| Maner STP Patna 6.5 MLD | 3.28 | NA | Operational | Hon'ble NGT norms dated 30.04.2019 | Canal | 100% | NIL |
| Sonpur STP Saran 3.5 MLD | 2.42 | NA | Operational | Hon'ble NGT norms dated 30.04.2019 | Canal | 100% | NIL |
| Chhapra STP Saran 32 MLD | 12.73 | NA | Operational | Hon'ble NGT norms dated 30.04.2019 | Ganga | 100% | NIL |
| Begusarai STP Begusarai 17 MLD | Under trial | NA | Operational | Hon'ble NGT norms dated 30.04.2019 | Canal | 100% | NIL |
| Munger STP, Munger 30 MLD | 13.26 | NA | Operational | Hon'ble NGT norms dated 30.04.2019 | Ganga | 100% | 2500 kgs/day |
| Sultanganj STP, Bhagalpur 10 MLD | 4.28 | NA | Operational | Hon'ble NGT norms dated 30.04.2019 | Canal | 100% | 57 kgs/day |
| Bhagalpur STP Bhagalpur 45 MLD | Under Trial | NA | Operational | Hon'ble NGT norms dated 30.04.2019 | Canal | 100% | NIL |
| Naugachia STP, Bhagalpur 09 MLD | Outfall issue | - | Non- Operational | Hon'ble NGT norms dated 30.04.2019 | - | - | NIL |

8. A perusal of the above table reveals that many of the STPs are underutilized for example Digha STP is of 100 MLD but its capacity utilized is only 10 MLD. Similarly, the Bakhtiyarpur STP which is of 10 MLD capacity but the utilization is only 2.5 MLD. The Kankarbagh STP is of 50 MLD but the capacity utilized is only 8 MLD. Merely setting up the STP does not serve any purpose unless the STP capacity is utilized by channelizing the untreated sewage to the STP.

9. It is also noticed that the State of Bihar has not placed on record the details of sewage generation, treatment and gap in generation and treatment in the local bodies which are abutting river Ganga or its tributaries. Therefore, the current status in this regard be also placed on record.

10. The CPCB along with its report dated 11.07.2025 has placed on record the photographs as Annexure-A3, page 41922, which disclose that the drains are choked with the solid waste dumped therein including the plastic waste. Hence this issue also needs to be examined and CPCB is required to ascertain the presence of microplastics in the water of River Ganga in the Bihar stretch by collecting the samples and getting them analysis.

11. In view of the above, the NMCG, CPCB and Chief Secretary, State of Bihar are directed to file fresh report at least one week before the next date of hearing.

12. List on 22.04.2026.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

January 21, 2026
AM



46180

केन्द्रीय प्रदूषण नियंत्रण बोर्ड

CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.

MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

Speed Post/E-mail

CM-13011/30/2021-WQM-II-HO-CPCB-HO-Part (1)

Date: 1st April, 2026

To,

The Director General,
Bureau of Indian Standards,
9 Bahadur Shah Zafar Marg,
New Delhi-110002

Subject: Request to share standards for micro-plastics in waste water/drinking water - reg.

Sir,

The Hon'ble National Green Tribunal (NGT) in its order dated 21.01.2026 in the matter of M.C. Mehta Vs Union of India & Ors (O.A. No. 200/2014) has directed the following:

“The CPCB along with its report dated 11.07.2025 has placed on record the photographs as Annexure-A3, page 41922, which disclose that the drains are choked with the solid waste dumped therein including the plastic waste. Hence this issue also needs to be examined and CPCB is required to ascertain the presence of microplastics in the water of River Ganga in the Bihar stretch by collecting the samples and getting them analysis.

In view of the above, the NMCG, CPCB and Chief Secretary, State of Bihar are directed to file fresh report at least one week before the next date of hearing.”

In order to comply with the aforementioned order, the BIS standard for microplastics in river water/drinking water along with standard procedure for sampling and analysis of micro-plastics in environmental samples including river water/drinking water is necessary.

Standards formulation requires a standardized method for microplastic testing in the environment. Accordingly, further action shall be taken upon finalization of the BIS Standard.

In view of the above, your kind office is requested to share the aforementioned standards along with standard sampling and analysis procedure so that the directives of the Hon'ble NGT may be duly complied.

Yours faithfully,

(Dinabandhu Gouda)

Director & DH WQM-II

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली - 110032.

Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.

दूरभाष /Tel : 43102030, 22305792, वेबसाइट /Website: www.cpcb.nic.in

From : fad@bis.gov.in
 To : "Moumita Choudhary"< moumitac.cpcb@govcontractor.nic.in>
 CC : ddgsss@bis.gov.in, dinabandhu@cpcb.delhi.nic.in, reenasatawan.cpcb@nic.in, hfad@bis.gov.in, fad14@bis.gov.in, chd@bis.gov.in
 Date : Wed, 08 Apr 2026 15:33:17 +0530
 Subject : Re: Fwd: Request to share standards for micro-plastics in waste water/drinking water samples - reg

Madam/ Sir

This is with reference to your letter No. CM-13011/30/2021-WQM-II-HO-CPCB-HO-Part(1) dated 01 April 2026 regarding request to share standards for micro-plastics in waste water/drinking water.

In this regard, it is informed that, at present, no Indian Standard is published for specification, sampling and testing of microplastics in drinking water/ river water. However, BIS is considering development of Indian Standards for microplastics in drinking water and wastewater.

The following ISO standards related to sampling and analysis of microplastics in water and wastewater are under consideration for adoption as Indian Standards by the Water Quality Sectional Committee, CHD 36 of BIS.

| Sl. No. | ISO Standard No. | Title | Stage/Status |
|---------|------------------|---|---|
| i. | ISO 16094-2:2025 | Water quality — Analysis of microplastic in water — Part 2: Vibrational spectroscopy methods for waters with low content of suspended solids including drinking water | Under consideration in CHD 36 for adoption as Indian Standard |
| ii. | ISO 5667-27:2025 | Water quality — Sampling — Part 27: Guidance on sampling for microplastics in water | Under consideration in CHD 36 for adoption as Indian Standard |

Further, it is informed that the Drinking Water and Carbonated Beverages Sectional Committee, FAD 14 of BIS has initiated the review and revision of IS 10500:2012 – ‘Drinking Water – Specification (*second revision*)’. To ensure a comprehensive and systematic review, subject-specific working groups have been constituted to examine Microbiological, Chemical, Heavy Metals, Pesticide Residues, Radioactivity, and Emerging Contaminants requirements in drinking water. In this context, a dedicated Working Group FAD 14: WG 8 – Emerging Contaminants and Forever Chemicals in Drinking Water has been established to deliberate on the inclusion of emerging contaminants such as microplastics and PFAS in the standard. To support a holistic and evidence-based revision of IS 10500: 2012, BIS has sought nationwide datasets for last five years that capture the presence and concentration of all relevant contaminants in drinking water sources across India, including microbiological, chemical parameters, pesticides, heavy metals, and radioactive substances and emerging contaminants (such as PFAS, micro plastics etc.) from Central Pollution Control Board (CPCB), Department of Drinking Water Sanitation (Ministry of Jal Shakti) and Central Ground Water Board (CGWB), Ministry of Jal Shakti. The CGWB informed that CGWB does not have data pertaining to microplastics testing available with them. The data from CPCB and Department of Drinking Water Sanitation (Ministry of Jal Shakti) is awaited.

The above is for your necessary information and request to send the requisite data as mentioned above for drinking water quality, please.

Thanking you,

Yours Faithfully

Suneeti Toteja

Scientist ‘F’/ Senior Director and Head (Food and Agriculture Department)
 Bureau of Indian Standards
 New Delhi

From: Sanjay Pant <ddgsss@bis.gov.in>
 To: "Food BIS"<fad@bis.gov.in>
 Date: Thu, 02 Apr 2026 13:54:31 +0530
 Subject: Fwd: Request to share standards for micro-plastics in waste water/drinking water samples - reg

Please discuss.

Sanjay Pant/संजय पंत
 Deputy Director General (Standardization-II)/उप महानिदेशक (मानकीकरण-II)

===== Forwarded message =====

From: BIS DG Secretariat <dg@bis.gov.in>
 To: "Sanjay Pant"<ddgsss@bis.gov.in>
 Date: Thu, 02 Apr 2026 12:14:19 +0530
 Subject: Fwd: Request to share standards for micro-plastics in waste water/drinking water samples - reg

===== Forwarded message =====

===== Forwarded message =====

From: Moumita Choudhary <moumitac.cpcb@govcontractor.nic.in>
 To: "dg"<dg@bis.gov.in>
 Cc: "Dinabandhu Gouda"<dinabandhu@cpcb.delhi.nic.in>, "Reena Satavan"<reenasatawan.cpcb@nic.in>
 Date: Wed, 01 Apr 2026 15:51:48 +0530
 Subject: Request to share standards for micro-plastics in waste water/drinking water samples - reg

===== Forwarded message =====

Sir,
 I am directed to send the scanned letter on the subject mentioned above for your kind perusal and necessary action please.

With regards,
 Dr.Moumita Choudhury,
 PS-III,
 CPCB-HO